

[Mr. Deputy-Speaker]

the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial-year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: I shall now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2, 3 and the Schedule stand part of the Bill."

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were then added to the Bill.

Shri T. T. Krishnamachari: I move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

11.47 hrs.

KERALA APPROPRIATION (No. 4) BILL, 1965

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1965-66, be taken into consideration."

Mr. Deputy-Speaker: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the servi-

ces of the financial year 1965-66, be taken into consideration."

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification. On Monday, when the demands for supplementary grants were discussed in the House, you will be pleased to recollect—I do not know whether you were in the Chair then or you were down below here; perhaps the Speaker was in the Chair then—that the Minister, while replying to the debate on the supplementary demands, said, or rather he assured the House, that certain points which had been raised by several Members on both sides of the House, particularly I believe, with regard to pro-Chinese communist detenus in Kerala and the pro-Pakistani elements that have been arrested in Kerala recently according to the Adviser, Shri Raghavachari's statement, would be referred to the Home Minister for adequate reply or for necessary action. I do not know whether he has done so. I would like to know whether the Home Minister will reply now or later. What will happen to those points which had been raised?

Shri T. T. Krishnamachari: I need not mention when the Home Minister will reply. I said it was a question of allowances, etc., for the detenus and said that I would refer the matter to the Home Minister for consideration, and naturally, any proceedings in which a matter of this nature is mentioned, are referred automatically to the appropriate Ministry.

Shri Hari Vishnu Kamath: When will we know about the action taken on about further developments in the matter? Will it be in this session or in the next session? I would like him to enlighten the House.

Shri T. T. Krishnamachari: I said that the matter would be considered by the Home Minister. What the decision will be, whether the considerations will be favourable or partly favourable or will be negated, I am not in a position to say.

*Moved with the recommendation of the President.

Mr. Deputy-Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1965-66, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: I shall now take clause-by-clause consideration.

The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

Shri T. T. Krishnamachari: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

11.5) hrs.

APPROPRIATION (NO. 3) BILL, 1965

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1965-66, be taken into consideration."

Mr. Deputy-Speaker: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1965-66, be taken into consideration."

Shri U. M. Trivedi (Mandsaur): At this stage of the Appropriation Bill, it will not be proper to offer comments. In view of the comments we have already made when the demands were being discussed, I find that we have not yet given a second thought to the question of providing more money for the naval services. We are at a stage when we do require better naval equipment. The imminent danger facing us from Indonesia cannot be overlooked. An opportunity of this kind ought not to have been lost to make this demand greater than what it is, for the sake of the defence services, particularly the navy. We have missed an opportunity to vote such greater sums which may be necessary to meet the menace, particularly for building up the submarines which are very necessary. I support the Bill, but I think the government ought to have taken note of this.

Shri T. T. Krishnamachari: I have no doubt that we on this side of the House fully share not only the apprehensions, but also the aspirations of hon. members opposite. The House is also aware that the government are trying to add to their naval equipment from sources from which such equipment could be obtained. When these negotiations are completed, I think my colleague, the Defence Minister will take the House into confidence. Any further increase in the navy beyond what has been done or is being done is a thing which will depend upon a number of factors. After all, in the situation in which

*Moved with the recommendation of the President.